

MINUTES OF THE MEETING No. 26/09 HELD ON 24.9.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 26/09 meeting of Advance Licensing Committee was held on 24.9.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No D-5 NC No.26/09 Dated 24.9.08	M/s. Modern Insulators Ltd, Jaipur F.No.01/83/162/593 /AM08/DES-IV
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The Committee considered the case as per agenda and decided to defer the case for one week for want of additional information asked for from the firm. Accordingly the case may be re-listed on 1/10/08.

Case No M-267 NC No.26/09 Dated 24.9.08	M/s. Atul Ltd, Gujarat F.No.01/83/50/85 /AM03/DES-IV RLA F.No.08/80/40/0099/AM03 .Lic.No.0810020166 dated 15/7/2002
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/34/2007/Ch.II dated 28.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Hexaconazole 5% SC	1 Litre	1. Hexaconazole Tech. 92% OR 1. a) N Valeroyl Chloride b) Meta Dichloro Benzene c) 1,2,4-Triazole d) Dimethyl Sulphide	0.0565 Kg 0.026 Kg 0.036 Kg 0.026 Kg 0.091 Kg 0.106 Kg

	e) Dimethyl Formamide	0.0306 Kg
	2. Blend of Anionic and Non-Ionic Surfactant	0.051 Kg
	3. Polyethoxy Aryl Ether	0.005 Kg
	4. Linear Alkyl Benzene Sulfonate	0.005 Kg
	5. Silocone Defoamer	0.0011 Kg
	6. Polysaccharide	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-268 NC No.26/09 Dated 24.9.08	M/s. Clariant Chemicals (I)_ Pvt. Ltd, Mumbai F.No.01/82/162/109 /AM08/DES-IV RLA F.No.03/94/40/579/AM06 .Lic.No.0310345339 dated 30/8/2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008

Case No M-269 NC No.26/09 Dated 24.9.08	M/s. Jasmine Concrete Exports (P) Ltd, Chennai F.No.01/82/50/980 /AM06/DES-IV RLA F.No.04/24/40/291/AM08 .Lic.No.0410076518 dated 25/11/2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the reminder issued dated 19/9/2008 by this office. Accordingly the case may be re-listed on 20.10.2008.

Case No M-270 NC No.26/09 Dated 24.9.08	M/s Grand Organics (P) Ltd, Goa F.No.01/83/50/360 /AM07/DES-IV RLA F.No.17/24/40/16/AM07 .Lic.No.1710001349 dated 7/6/2006
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The Committee considered the case as per agenda. The representative of Deptt. C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:-

1. Chemical name of the Export Product
2. Details of manufacture process with Chemical equation, Molecular formula, weight and yield obtained.

Accordingly the case may be re-listed on 22.10.2008.

Case No M-271 NC No.26/09 Dated 24.9.08	M/s Esteem Industries (P) Ltd, Goa F.No.01/83/50/1180 /AM08/DES-IV RLA F.No.17/24/40/56/AM08 .Lic.No.1710001759 dated 12/9/2007
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The Committee considered the case as per agenda and representative for Deptt. Of C&PC (Chem. Div) stated that information called for from the firm have been received and under consideration. The Committee decided to defer consideration of the case for two weeks..Accordingly the case may be re-listed on 8.10.2008..

Case No M-272 NC No.26/09 Dated 24.9.08	M/s Esteem Industries (P) Ltd, Goa F.No.01/83/50/1621 /AM08/DES-IV RLA F.No.17/24/40/89/AM08 .Lic.No.1710001826 dated 27/11/2007
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The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22.10.2008.

Case No M-273 NC No.26/09 Dated 24.9.08	M/s VIC Industries, Goa F.No.01/83/50/616 /AM08/DES-IV RLA F.No.17/24/40/36/AM08 .Lic.No.1710001683 dated 28/6/2007
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The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22.10.2008.

Case No M-274 NC No.26/09 Dated 24.9.08	M/s J.S. Chemicals, Bharuch F.No.01/83/50/1005 /AM08/DES-IV RLA F.No.52/24/40/0009/AM08 .Lic.No.5210021985 dated 21/8/2007
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The Committee considered the case as per agenda and observed that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22.10.2008.

Case No M-275	M/s Lanxess India (P) Ltd,
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NC No.26/09 Dated 24.9.08	F.No.01/83/50/532 /AM08/DES-IV RLA F.No.03/95/40/184/AM08 .Lic.No.0310432274 dated 11/6/2007
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The Committee considered the case as per agenda and decided to maintain rejection of the case, as the item of import and export are same with same ITC(HS) Code.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-276 NC No.26/09 Dated 24.9.08	M/s Sanghi Cement, New Delhi F.No.01/83/162/638 /AM09/DES-IV RLA F.No. .Lic.No. dated
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The Committee considered the case as per agenda and noted that representative of DIPP has not present in the meeting. The Committee decided that the case may be placed before the next N.C meeting i.e. 1/10/2008.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/83-ALC1/2008 MEETING DATE : 24.09.2008

1	Case No.:5/6/83-ALC1/2008	Party Name:Kagazkaar Industries (P) Ltd,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/1009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8.10.2008			

2	Case No.:26/83-ALC1/2008	Party Name:Mailam India Ltd, Pondicherry	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/82/050/1363/AM06/	RLA File :03/94/040/1009/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8.10.2008			

3	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008			

4	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008			

5	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008			

6	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008			

7	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008

8	Case No.: 27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA . Accordingly the case may be re-listed on 22.10.2008			

9	Case No.: 31/6/83-ALC1/2008	Party Name:Shailnick Chemicals (P) Ltd,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of reply from RLA/firm. Accordingly the case may be re-listed on 8.10.2008			

10	Case No.: 1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

11	Case No.:11/6/83-ALC1/2008	Party Name:Kaygee-Loparex India (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/1107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of reply from RLA/firm. Accordingly the case may be re-listed on 8.10.2008			

12	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the RLA. Accordingly the case may be re-listed on 22.10.2008.			

13	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since reminder issued by DC(SS1) to firm.. Accordingly the case may be re-listed on 22.10.2008..			

14	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the RLA. Accordingly the case may be re-listed on 22.10.2008.

15	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. Of Fertilizer. Accordingly the case may be re-listed on 22.10.2008..			

16	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

	Case No.:152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:
	Decision : Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 15.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Biocide-1	1 Kg	1. Tetrakis Hydroxymethyl	0.250 Kg

17	Magnacide ML – 2514 Containing Benzalkonium Chloride 17.5%		Phosphonium Sulphate	
	Tetrakis Hydroxymethyl Phosphonium Sulphate 25%		2. Dimethyl Cocoamine	0.110 Kg
	Biocide-2 Magnacide ML – 2515 Containing Benzalkonium Chloride 17.5% Glutaraldehyde 20%	1 Kg	1. Dimethyl Cocoamine 2. Glutaraldehyde	0.110 Kg 0.200 Kg
	Water Corrosion Inhibitor Cronox ML – 5935 Containing Benzalkonium Chloride 7%	1 Kg	1. Dimethyl Cocoamine 2. C-25-35 Dimer Fatty Acid	0.044 Kg 0.115 Kg
	C-25-35 Dimer fatty acid 4 moles ethoxylate 20%			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 29/8/2008. Accordingly the case may be re-listed on 22.10.2008.

19	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 29/8/2008. Accordingly the case may be re-listed on 22.10.2008.			

20	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the PI Division. Accordingly the case may be re-listed on 22.10.2008.			

21	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 24.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP for providing technical comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.			

23	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

24	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 22.10.2008			

25	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP/ MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

26	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008			

27	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP/ MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

28	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008

29	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

30	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2007/Ch.II dated 24.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Blend of Sulphonated Melamine Formaldehyde Resin 20.57%	1 kg.	1. Naphthalene	0.053 Kg
	Sulphonated Urea Formaldehyde Resin 49.14%		2. Formaldehyde 37%	0.823 kg
	Urea Formaldehyde Resin 15.33%		3. Melamine	0.107 Kg
	Sodium Salt of Naphthalene		4. Caustic Soda Lye	0.053 Kg

Sulphonic Acid Formaldehyde Condensate 14.95%			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from the firm/RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.			

32	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments UO.No15022/6/2006.Ch.II. dt. 14.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Furnish the production of export item and corresponding consumption of each of each input for the past 3 years (i.e. 2005-06, 2006-07, 2007-08) and from April, 2008 to June, 2008 duly certified by Chartered Accountant. Accordingly the case may be re-listed on 22.10.2008			

33	Case No.:72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm called by DC(SSi). Accordingly the case may be re-listed on 22.10.2008.			

34	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

35	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

36	Case No.:212/46/83-ALC1/2008	Party Name:Goa Glass Fibre Ltd, Goa	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/0111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 8/10/2008.

37	Case No.:22/14/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00392/AM09/	RLA File :03/95/040/00945/AM08/	Lic.No/Date:0310455653 28.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/58/2006/Ch.III dated 15.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Cocoamidopropyl Betaine (Active Matter : 36% minimum)	1 kg.	1. Coconut Fatty Acid 2. Dimethyl Amino Propyl Amine 3. Monochloro Acetic Acid 4. Caustic Soda Flakes	0.227 Kg 0.108 kg 0.095 Kg 0.041 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:10/14/83-ALC1/2008	Party Name:Kaico Deer Abrasive (P) Ltd, New Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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38	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 3.10.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 8/10/2008.				

39	Case No.:22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.				

40	Case No.:53/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00584/AM09/	RLA File :07/24/040/00705/AM08/	Lic.No/Date:0710055388 10.01.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments UO.No14010/52/2007.Ch.II. dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1.Complete composition of export item giving % of each constituent 2.Chemical name of Petroleum resin and C.I.No./ Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence. 3.Detail of % loss in process involved. 4.Technical literature indicating the chemical structure of export item. 5.Production of export item for the past two years and corresponding consumption of each input duly certified by CA. Accordingly the case may be re-listed on 22.10.2008				

41	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

42	Case No.:8/14/83-ALC1/2008	Party Name:Interlabels Inds. (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/001083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

43	Case No.:9/14/83-ALC1/2008	Party Name:Interlabels Inds. (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/001084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

	Case No.:15/14/83-ALC1/2008	Party Name:Cantronics Office Equipments (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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44	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/001064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 1.8.08 from the firm. . Accordingly the case may be re-listed on 8/10/2008.			

45	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.				

46	Case No.:42/18/83-ALC1/2008	Party Name:Cantronics Office Equipments (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/001012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.				

47	Case No.:23/51/83-ALC1/2008	Party Name:Thomson Press India Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/0643/AM08/	Lic.No/Date:0510215778 1.02.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.				

48	Case No.:37/18/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00568/AM09/	RLA File :03/94/040/01082/AM08/	Lic.No/Date:0310460311 07.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments UO.No14010/63/2008.Ch.II. dt. 22.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. As per information given in chemical reaction furnished Epichlorohydrin is reacted with mix of Sodium Sulphite (Na₂SO₃) and Sodium Metabisulphite (Na₂S₂O₅). However, in the chemical reaction NaHSO₃ is shown. Kindly clarify supported with authentic technical literature,. 2. Kindly clarify whether the active matter in the product is Coco amido propyl sulpho-betaine or Coco amido hydroxypropyl sulpho-betaine supported with authentic technical literature. 3. Authentic technical literature in support of norms applied. Accordingly the case may be re-listed on 22.10.2008			

49	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:22.10.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

	Case No.:26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS	Meet No/Date:26/83-ALC1/2008	Status:Case
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50		INDIA PVT.LTD.	24.09.2008	Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

51	Case No.:28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

52	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

53	Case No.:43/18/83-ALC1/2008	Party Name:Interlabels Inds. (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00574/AM09/	RLA File :03/94/040/001156/AM08/	Lic.No/Date:0310462215 22.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

54	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

55	Case No.:18/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00549/AM09/	RLA File :03/95/040/01443/AM07/	Lic.No/Date:0310463003 28.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 15.11.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Spray Dried Powder Containing:	1 kg.	1. Phenol	0.164 Kg
	(i) Sodium Salt of Phenol Sulphonic Acid 36-37%		2. Caustic Soda Lye, 47%	0.311 kg
	(ii) Basic Chromium Sulphate 62- 63%		3. Basic Chromium Sulphate	0.630 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.: 57/18/83-ALC1/2008	Party Name:M Tech Innovations Ltd, Pune	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 19/9/08 from the firm. Accordingly the case may be re-listed on 8/10/2008.			

57	Case No.: 58/18/83-ALC1/2008	Party Name:M Tech Innovations Ltd, Pune	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 19/9/08 from the firm.. Accordingly the case may be re-listed on 8/10/2008.			

58	Case No.: 67/9/83-ALC1/2008	Party Name:Kaygee Loparex (I) Pvt. Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/001219/AM08/	Lic.No/Date:0310463171 28.02.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

	Case No.: 4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
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59	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 22.10.2008.				

60	Case No.:5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 22.10.2008.				

61	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 22/10/2008.				

62	Case No.:41/18/83-ALC1/2008	Party Name:BA YER CROPSCIENCE LIMITED		Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00572/AM09/	RLA File :03/94/040/01230/AM08/		Lic.No/Date:0310464233 10.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2008/Ch.II dated 16.9.2008 and decided to approve this case as under:-				
	Item of Export	Qty	Item of Import	Qty	
	Imidacloprid 70 WG	1 kg.	1. Imidacloprid Technical	0.754 kg.	

		94%	0.291 Kg
		2. Sodium Ligno Sulfonate	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

63	Case No.:17/18/83-ALC1/2008	Party Name:Sejal Architecturl Glass Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/001459/AM08/	Lic.No/Date:0310466104 25.03.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 29/8/08 from the firm.. Accordingly the case may be re-listed on 8/10/2008.			

64	Case No.:53/14/83-ALC1/2008	Party Name:Avery Dennison (I) Pvt. Ltd, Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 22/9/08 from the firm.. Accordingly the case may be re-listed on 8/10/2008.			

65	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008

66

Case No.:40/14/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status :Case Approved
HQ File :01/83/050/00410/AM09/	RLA File :05/24/040/00960/AM08/	Lic.No/Date:0510218632 28.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Emir (Cypermethrin 72 g/l EC + Acetamiprid 16g/l EC)	1 Litre	1. Cypermethrin Technical 92%	0.0798 kg.
		2. Acetamiprid Technical 95% Minimum	0.0171 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:35/14/83-ALC1/2008	Party Name:Avery Dennison (I) Pvt. Ltd, Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/001000/AM08/	Lic.No/Date:0510219121 8.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 22/9/08 from the firm.. Accordingly the case may be re-listed on 8/10/2008.			

68	Case No.:56/14/83-ALC1/2008	Party Name:Shipra Technology (P) Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/0022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

69	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 29/7/08 issued by D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008			

70	Case No.:70/14/83-ALC1/2008	Party Name:Brakewel Automotive Components (I) Pvt. Ltd, Noida	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/0018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 19/9/08 from the firm. Accordingly the case may be re-listed on 8/10/2008.			

	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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71	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm. Accordingly the case may be re-listed on 22.10.2008.				

72	Case No.:55/14/83-ALC1/2008	Party Name:Asahi India Glass Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00425/AM09/	RLA File :05/24/040/0035/AM09/	Lic.No/Date:0510219540 22.04.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.				

73	Case No.:60/18/83-ALC1/2008	Party Name:Integrated Engineering Enterprises, Kerala	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00591/AM09/	RLA File :10/24/040/00216/AM08/	Lic.No/Date:1010029352 24.04.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.				

74	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.

75	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

76	Case No.:20/6/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00130/AM09/	RLA File :08/24/040/00012/AM09/	Lic.No/Date:0810071464 24.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/96/2007/Ch.II dated 1.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Yellow 191 (CI No.18795)	1 kg.	1. 2 B Acid 2. 1:3 Sulpho Phenyl Methyl Pyrazolone 3. Sodium Nitrite	0.474 Kg 0.538 kg 0.151 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.: 58/14/83-ALC1/2008	Party Name:International Print-o-Pac Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/0042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 1/8/08 from the firm.. Accordingly the case may be re-listed on 8/10/2008.			

78	Case No.: 57/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00427/AM09/	RLA File :05/24/040/00054/AM09/	Lic.No/Date:0510219939 30.04.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 22.10.2008.			

79	Case No.: 59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued dated 1.9.08 by this office.. Accordingly the case may be re-listed on 22.10.2008.			

80	Case No.: 67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:22.10.2008

Decision :he Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 22.10.2008.

81	Case No.: 30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

82	Case No.: 59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 22.10.2008.			

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Case No.:3/10/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00267/AM09/	RLA File :13/24/040/00030/AM08/	Lic.No/Date:1310026178 14.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/5/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Profenofos 720 G/L EC	1 Kg	1. N-Propyl Bromide	0.304 kg.
		2. Diethyl Phosphoro	0.466 Kg

83		Chloride Thioate 3. Ortho Chloro Phenol 4. Bromine 5. Solvent C-IX	0.353 Kg 0.439 Kg 0.213 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:79/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status :Case Approved
HQ File :01/83/050/00449/AM09/	RLA File :34/24/040/00018/AM09/	Lic.No/Date:3410021403 15.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (93% active ingredient)	0.194 kg.
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti-Gel 208)	0.010 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W)(Xanthan Gum)	0.0026 Kg

6. Proxyl GXL (Proxel GXL)	0.001 Kg
7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
8. Prohylene Cilcol	0.069 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:80/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00450/AM09/	RLA File :34/24/040/00019/AM09/	Lic.No/Date:3410021404 15.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 2.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5%)Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX- E2Y45 Technical) (93% active ingredient)	0.194 kg.
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti-Gel 208)	0.010 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W)(Xanthan Gum)	0.0026 Kg

		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Prohylene Cilcol	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:26/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00557/AM09/	RLA File :03/95/040/00121/AM09/	Lic.No/Date:0310471528 16.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

87	Case No.:61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008			

	Case No.:67/14/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00437/AM09/	RLA File :03/94/040/00096/AM09/	Lic.No/Date:0310471572	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2003/Ch.III dated 27.8.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Violet Toner DD7 (Pigment Violet 27)	1 kg.	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide 4. Copper Sulphate (Pentahydrate)	0.368 Kg 0.106 kg 0.523 Kg 0.806 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to refer the application to PI Division for comments since the export product is bulk drugs and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.

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Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to refer the application to PI Division for comments since the export product is bulk drugs and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.

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Case No.:36/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00567/AM09/	RLA File :03/95/040/00147/AM09/	Lic.No/Date:0310471774 21.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/28/2006/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Tebuconazole Technical 96% Min.	1 Kg	1. 1-(4-Chloro Phenyl) Dimethyl Pentanone	0.924 Kg
		2. Hydrazine Hydrate 80%	0.319 Kg
		3. Formic Acid 85%	0.510 Kg
		4. Dimethyl Sulphide	0.078 Kg
		5. Ethyl Cyclohexane	0.078 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.

93	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

94	Case No.:39/14/83-ALC1/2008	Party Name:Paras Offset (P) Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

95	Case No.:31/14/83-ALC1/2008	Party Name:Weldon Celloplast Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

96	Case No.:84/14/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00454/AM09/	RLA File :30/24/040/00010/AM09/	Lic.No/Date:3010056319 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.II dated 25.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acetamiprid 20% SP	1 Kg	1. Acetamiprid Technical 95%	0.210 Kg
			2. Blend of Sodium Dodecyl Benzene Sulfonate, Sodium Sulphate & Sodium Alkylate	0.045 Kg
			3. Sodium Citrate Dihydrate	0.300 Kg
			4. Lactose Monohydrate	0.4435 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

98	Case No.:45/14/83-ALC1/2008	Party Name:Hindustan Lever Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

99	Case No.:66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200 27.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

100	Case No.:6/10/83-ALC1/2008	Party Name:Mittal Appliances Ltd, Dhar (MP)	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/0006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

101	Case No.:48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.

102	Case No.: 49/14/83-ALC1/2008	Party Name:Interlabels Injustriess. (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/0215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dtd 31/7/08 from the firm. Accordingly the case may be re-listed on 8/10/2008.			

103	Case No.: 69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board.. Accordingly the case may be re-listed on 22.10.2008.			

104	Case No.: 32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486 29.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

	Case No.: 34/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
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105	HQ File :01/83/050/00565/AM09/	RLA File :03/95/040/00169/AM09/	Lic.No/Date:0310472350 29.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

106	Case No.:54/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00585/AM09/	RLA File :07/24/040/00071/AM09/	Lic.No/Date:0710057643 29.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments UO.No14010/52/2007.Ch.II. dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1 Complete composition of export item giving % of each constituent 2. Chemical name of Petroleum resin and C.I.No./ Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence. 3. Detail of % loss in process involved. 4. Technical literature indicating the chemical structure of export item. 5. Production of export item for the past two years and corresponding consumption of each input duly certified by CA. Accordingly the case may be re-listed on 22.10.2008			

	Case No.:55/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00586/AM09/	RLA File :07/24/040/00072/AM09/	Lic.No/Date:0710057644 29.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in			

the meeting and on the basis of written comments UO.No14010/52/2007.Ch.II. dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-

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1. Complete composition of export item giving % of each constituent
2. Chemical name of Petroleum resin and C.I.No./ Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence.
3. Detail of % loss in process involved.
4. Technical literature indicating the chemical structure of export item.
5. Production of export item for the past two years and corresponding consumption of each input duly certified by CA.

Accordingly the case may be re-listed on 22.10.2008

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Case No.:71/14/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00441/AM09/	RLA File :02/24/040/00051/AM09/	Lic.No/Date:0210112955 29.05.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP Division for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.			

Case No.:1/11/83-ALC1/2008	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00271/AM09/	RLA File :17/24/040/00030/AM09/	Lic.No/Date:1710002056 30.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 15.11.2004 and decided to approve this case on repeat basis as under:-			

109	Item of Export	Qty	Item of Import	Qty
	Spray Dried Powder Containing :- (i) Sodium Salt of Phenol Sulphonic Acid 36-37% (ii) Basic Chromium Sulphate 62-63%	1 kg.	1. Phenol 2. Caustic Soda Lye, 47% 3. Basic Chromium Sulphate	0.164 Kg 0.311 kg 0.630 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

110	Case No.:63/18/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00594/AM09/	RLA File :10/24/040/00015/AM09/	Lic.No/Date:1010029667 30.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 27.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Automotive Exhaust Catalyst Honeycomb, Type: Envicat-5034 (CNG Cat) with Honey Comb Substrate Containing Platinum content: 1.366 gms Palladium content: 13.66 gms Cerium Oxide content: 181 gms Y ₂ O ₃ content: 18 gms	1 No..	1. Relevant Honeycomb substrate 2. Platinum as Platinum Sulfite acid solution 3. Palladium as Palladium Chloride solution 4. Collidial Ceria Acetate 5. Yittria Colloid Alumina	1 no. 1.366 gms 13.66 gms 905 gms

	Alumina content: 985 gms		powder 6. Alumina Powder	131 gms 985 gms
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.10.2008..			

112	Case No.:56/18/83-ALC1/2008	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00587/AM09/	RLA File :07/24/040/00094/AM09/	Lic.No/Date:0710057653 02.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. C&PC (Chem.Div). Accordingly the case may be re-listed on 22.10.2008..			

113	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks.			

Accordingly the case may be re-listed on 22.10.2008

114	Case No.:52/18/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00583/AM09/	RLA File :03/94/040/00234/AM09/	Lic.No/Date:0310472856 03.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/131/2003/Ch.III dated 11.4.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Diphenyl Octyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Phenol 3. 2-ethyl hexyl Alcohol	0.424 Kg 0.604 Kg 0.417 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

115	Case No.: 64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status : Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

116	Case No.:72/18/83-ALC1/2008	Party Name:ITC Ltd, Secunderabad	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/0022/AM09/	Lic.No/Date:0910034141 03.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

117	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 22.10.2008			

118	Case No.:49/18/83-ALC1/2008	Party Name:Hi-Tech Inks (P) Ltd, N. Delhi	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/0580/AM09/	RLA File :03/94/040/0243/AM09/	Lic.No/Date:0310473569 6.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 19/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008.			

119	Case No.: 62/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00593/AM09/	RLA File :10/24/040/00019/AM09/	Lic.No/Date:1010029713 06.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 22.10.2008.			

120	Case No.: 3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt of C&PC (PC. Div.). Accordingly the case may be re-listed on 22.10.2008.			

121	Case No.: 28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

122	Case No.: 31/18/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00562/AM09/	RLA File :03/95/040/00196/AM09/	Lic.No/Date:0310473615 09.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

123	Case No.:25/18/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00556/AM09/	RLA File :03/95/040/00139/AM09/	Lic.No/Date:0310474024 10.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

124	Case No.:30/18/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00561/AM09/	RLA File :03/95/040/00140/AM09/	Lic.No/Date:0310474033 10.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

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125	Case No.:39/18/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:26/83- ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00570/AM09/	RLA File :03/94/040/00106/AM09/	Lic.No/Date:0310474039 10.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 30.4.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%)	0.1025 kg.
		2. Activated Carbon (Moisture 9%)	0.981 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 45/18/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Approved
HQ File :01/83/050/00576/AM09/	RLA File :03/94/040/01346/AM08/	Lic.No/Date:0310473986 10.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2008/Ch.II dated 5.9.2008 and decided to approve this case as under:-

126	Item of Export	Qty	Item of Import	Qty
	Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Caustic Soda Lye 4. Sulphur	0.366 Kg 0.163 Kg 0.075 Kg 0.060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	Case No.:3/14/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

128	Case No.:73/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00443/AM09/	RLA File :03/95/040/00228/AM09/	Lic.No/Date:0310474855 16.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2005/Ch.II dated 12.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Clodinafop Propargyl 15% WP	1 Kg	1. 2-Methyl 2-Chloro Acetic Acid	0.156 Kg
			2. Hydroquinone	0.168 Kg
			3. 5-Chloro 2,3-Difluoropyridine 95% Min.	0.096 Kg
			4. Propargyl Chloride solution (65 ± 2%)	0.085 Kg
			5. 2-Heptanol	0.021 Kg
			6. 5-Chloro 8-Hydroxy Quinoline	0.028 Kg
			7. Toluene	0.021 Kg
			8. Meta Isobutylene Ketone	0.075 Kg
			9. Dimethyl Formamide	0.112 Kg

10. Methyl Ethyl Ketone	0.024 Kg
11. Methanol	0.244 Kg
12. Geropon T 77 (Dispersing Agent)	0.041 Kg
13. Rhodasurf (Additive)	0.410 kg
14. Potassium Hydroxide	0.090 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 77/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Approved
HQ File :01/83/050/00447/AM09/	RLA File :03/95/040/00224/AM09/	Lic.No/Date:0310474863 16.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2005/Ch.II dated 12.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Clodinafop Propargyl 8% W/V	1 Kg	1. 2-Methyl 2-Chloro Acetic Acid	0.083 Kg
		2. Hydroquinone	0.123 Kg
		3. 5-Chloro 2,3-Difluoropyridine 95% Min.	0.051 Kg
		4. Propargyl Chloride solution (65 ± 2%)	0.045 Kg
		5. 2-Heptanol	0.011 Kg

		6. 5-Chloro 8-Hydroxy Quinoline	0.015 Kg
		7. Toluene	0.011 Kg
		8. Meta Isobutylene Ketone	0.040 Kg
		9. Dimethyl Formamide	0.060 Kg
		10. Methyl Ethyl Ketone	0.013 Kg
		11. Methanol	0.130 Kg
		12. Cyclohexanone	0.100 Kg
		13. Potassium Hydroxide	0.048 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.: 83/14/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Deferred
	HQ File :01/83/050/00453/AM09/	RLA File :03/94/040/00246/AM09/	Lic.No/Date:0310474942 16.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

	Case No.: 1/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status: Case Approved
	HQ File :01/83/050/00371/AM09/	RLA File :03/95/040/00045/AM09/	Lic.No/Date:0310475103 17.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/61/2008/Ch.II dated 5.9.2008 and decided to approve this case as			

under:-

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Item of Export	Qty	Item of Import	Qty
Brake Fluid (DOT-3 / DOT - 4) containing 40% of Triethylene Glycol Mono Butyl ther and 60% of Diethylene Glycol	1 Kg	1. Triethylene Glycol Mono Butyl Ether 2. Diethylene Glycol	0.408 Kg 0.612 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. Of C&PC (PC.Div) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22/10/2008.			

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Case No.:76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 22.10.2008.			

Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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134	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L from the firm . Accordingly the case may be re-listed on 8/10/2008.				

135	Case No.:88/14/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00458/AM09/	RLA File :04/24/040/00074/AM09/	Lic.No/Date:0410096591 18.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt of C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A- 1189. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

136	Case No.:89/14/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00459/AM09/	RLA File :09/24/040/00122/AM09/	Lic.No/Date:0910034357 19.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2005/Ch.II dated 4.1.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Isoxabin Technical (a.i.91% Min.)	1 Kg	1. 2, Ethyl-2-Methyl Butanoic Acid	0.580 Kg
			2. 2,6 – Dimethoxy Benzoic Acid	0.670 Kg
			3. Isobutyl Alcohol	

4. Para Toluene Sulphonic Acid	0.360 Kg
5. Hydroxyl Amine Sulfate	0.120 Kg
6. Acetonitrile	0.600 Kg
7. Thionyl Chloride	0.260 Kg
8. Tetra Hydro Furan	0.550 Kg
9. Toluene	1.590 Kg
	1.600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 19/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008. from the firm . Accordingly the case may be re-listed on 8/10/2008.			

138	Case No.:92/14/83-ALC1/2008	Party Name:Kaygee Loparex India (P) Ltd, Mumbai	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/0308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.

139	Case No.:93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued dated 14.9.08 by this office.. Accordingly the case may be re-listed on 22.10.2008.			

140	Case No.:94/14/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm .Accordingly the case may be re-listed on 21.10.2008			

141	Case No.:91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board.. Accordingly the case may be re-listed on 22.10.2008.			

	Case No.:95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590	Defer

142			20.06.2008	Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008.			

143	Case No.: 97/14/83-ALC1/2008 HQ File :01/83/050/00471/AM09/	Party Name:THOMSON PRESS INDIA LTD RLA File :05/24/040/00177/AM09/	Meet No/Date:26/83-ALC1/2008 24.09.2008 Lic.No/Date:0510222600 23.06.2008	Status: Case Deferred Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 22/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008.			

144	Case No.: 98/14/83-ALC1/2008 HQ File :01/83/050/00472/AM09/	Party Name:THOMSON PRESS INDIA LTD RLA File :05/24/040/00185/AM09/	Meet No/Date:26/83-ALC1/2008 24.09.2008 Lic.No/Date:0510222603 23.06.2008	Status: Case Deferred Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 22/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008.			

145	Case No.: 104/14/83-ALC1/2008 HQ File :01/83/050/00478/AM09/	Party Name:BAYER CROPSCIENCE LIMITED RLA File :03/94/040/00301/AM09/	Meet No/Date:26/83-ALC1/2008 24.09.2008 Lic.No/Date:0310476094 24.06.2008	Status: Case Approved Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/9/2008/Ch.II dated 23.9.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Metribuzin 70% WP (Sencor	1 Kg	1. Metribuzin Technical (on 94%	0.748 Kg

WP)

basis)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	Case No.:101/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00475/AM09/	RLA File :03/95/040/00222/AM09/	Lic.No/Date:0310476203 24.06.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

147	Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

148	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from form. Accordingly the case may be re-listed on 22/10/2008.			

149

Case No.:12/16/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00513/AM09/	RLA File :05/24/040/00225/AM09/	Lic.No/Date:0510223406 04.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 9.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Antioxidant KINOX B-88 1 Part Tris(2,4 ditert-butyl phenyl) Phosphite (SK 68) + 1 part Benezenepropamide, N,N-1,6-Hexanediylbist (1,1-Dimethyl-4-Hydroxy) (KINOX 98) (KINOX- B 88)	1 Kg	1. Antioxidant SK 168 Tris (2,4 ditert-butyl pheyll) Phosphite	0.500 Kg
		2. 2,6 Ditertiary Butyl Phenol	0.444 Kg
		3. Methyl Acrylate	0.1875 Kg
		4. Hexa Methylene diamine	0.1095 Kg
		5. Methanol	0.150 Kg
		6. Ortho-xylene	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

Case No.:17/16/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2008	Status:Case
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			24.09.2008	Approved
	HQ File :01/83/050/00518/AM09/	RLA File :03/94/040/00244/AM09/	Lic.No/Date:0310477732 07.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2004/Ch.II dated 17.1.2007 and decided to approve this case on repeat basis as under:-			
150	Item of Export	Qty	Item of Import	Qty
	Distillated Fatty Acids (C ₁₆ C ₁₈)	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA (as palmitic)= 70 PCT min. Total saponifiable matter (TSM)=95 PCT Min.	1.094 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
151	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
152	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.

153	Case No.:8/18/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00539/AM09/	RLA File :05/24/040/00234/AM09/	Lic.No/Date:0510223816 14.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

154	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

155	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.			

156	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22/10/2008.

157	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to refer to application to PC Division and decided to defer consideration of the case for four weeks. . Accordingly the case may be re-listed on 22/10/2008..			

158	Case No.:11/18/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00542/AM09/	RLA File :03/94/040/00377/AM09/	Lic.No/Date:0310478844 16.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.10.2008			

159	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 22/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008.			

	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981	Defer

160		17.07.2008	Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to the D/L dated 22/9/08 from the firm . Accordingly the case may be re-listed on 8/10/2008.			

161	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 22.10.2008			

162	Case No.:69/18/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00600/AM09/	RLA File :08/24/040/00068/AM09/	Lic.No/Date:0810073405 18.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

163	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 22.10.2008			

	Case No.:73/18/83-ALC1/2008	Party Name:GSC TOUGHENED GLASS PVT.LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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164	HQ File :01/83/050/00604/AM09/	RLA File :05/24/040/00954/AM08/	Lic.No/Date:0510224141 21.07.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.10.2008				

165	Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.10.2008			

166	Case No.:76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem. Div) present in the meeting and on the basis of written comments U.O.No.14010/58/2008-Ch.II dt. 11.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process 2. Chemical reactions with molecular and structural formulae and molecular weight. 3. Material balance 4. CA certificate certifying the production of export item achieved by you for the last three years and corresponding consumption of different raw materials. 5. Detail of by product/co-products formed in the above production with quantities and values certified by CA. 6. Authentic technical literature in support of norms applied for Accordingly the case may be re-listed on 22.10.2008.			

167	Case No.:4/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00679/AM09/	RLA File :17/24/040/00002/AM09/	Lic.No/Date:1710002124 12.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

168	Case No.:5/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00680/AM09/	RLA File :17/24/040/00004/AM09/	Lic.No/Date:1710002125 12.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.10.2008			

169	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.10.2008			

170	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.10.2008

171	Case No.:3/22/83-ALC1/2008	Party Name:Ficus Pax (P) Ltd, Bangalore	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/0255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8/10/2008.			

172	Case No.:6/22/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00681/AM09/	RLA File :03/95/040/00430/AM09/	Lic.No/Date:0310482594 14.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 13.11.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Optical Whitening Agent/Optical Brightner (Ultra white L) (containg : 1,4 Bis (O-Cyano-styryl) Benzene 8% and Optical Brightner ER II 10.5%	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution	0.084 Kg 0.097 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

173	Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Spices Board. Accordingly the case may be re-listed on 22.10.2008.			

174	Case No.:9/22/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00684/AM09/	RLA File :07/24/040/00229/AM09/	Lic.No/Date:0710059108 14.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DIPP. Accordingly the case may be re-listed on 22.10.2008.			

175	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments UO.No14010/52/2007.Ch.II. dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Complete composition of export item giving % of each constituent			

175	2. Chemical name of Petroleum resin and C.I.No./ Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence. 3. Detail of % loss in process involved. 4. Technical literature indicating the chemical structure of export item. 5. Production of export item for the past two years and corresponding consumption of each input duly certified by CA. Accordingly the case may be re-listed on 22.10.2008
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176	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC (PC.Div). Accordingly the case may be re-listed on 22.10.2008.			

177	Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

178	Case No.:15/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00690/AM09/	RLA File :17/24/040/00009/AM09/	Lic.No/Date:1710002126 18.08.2008	Defer Date:22.10.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 22/10/2008.

179	Case No.:16/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00691/AM09/	RLA File :17/24/040/00039/AM09/	Lic.No/Date:1710002127 18.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

180	Case No.:17/22/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00692/AM09/	RLA File :17/24/040/00033/AM09/	Lic.No/Date:1710002128 18.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

181	Case No.:14/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00689/AM09/	RLA File :10/24/040/00063/AM09/	Lic.No/Date:1010030635 19.08.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22/10/2008.			

	Case No.:19/22/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00694/AM09/	RLA File :03/94/040/00471/AM09/	Lic.No/Date:0310483064 19.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2003/Ch.III dated 27.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Violet Toner DD7 (Pigment Violet 27)	1 kg.	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide 4. Copper Sulphate (Pentahydrate)	0.368 Kg 0.106 kg 0.523 Kg 0.806 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00730/AM09/	RLA File :03/95/040/00081/AM09/	Lic.No/Date:0310484306 28.08.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

Case No.:1/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
HQ File :01/83/050/00766/AM09/	RLA File :17/24/040/00034/AM09/	Lic.No/Date:1710002164 11.09.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.

185	Case No.:2/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00767/AM09/	RLA File :17/24/040/00149/AM08/	Lic.No/Date:1710002165 11.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

186	Case No.:5/26/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00770/AM09/	RLA File :03/94/040/00502/AM09/	Lic.No/Date:0310486124 11.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

187	Case No.:6/26/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00771/AM09/	RLA File :03/94/040/00559/AM09/	Lic.No/Date:0310486130 11.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

188	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:22.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22/10/2008.

189	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22/10/2008.			

190	Case No.:7/26/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00772/AM09/	RLA File :03/94/040/00546/AM09/	Lic.No/Date:0310486203 12.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

1	Case No.:18/26/83-ALC1/2008	Party Name:LIDDLE MANUFACTURING PVT. LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00783/AM09/	RLA File :13/24/040/00007/AM09/	Lic.No/Date:1310026926 12.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The Technical Authority perused the manufacturing process & reaction which is found to be correct. 2% wastage claimed by the firm is found reasonable and Committee decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Gold Powder Powder form Min.90%	1 Kg	1. Gold Bullion .995 Pure subject to Fulfillment of RBI	1.02 Kg

193		5. Caustic Soda (Sodium Hydroxide)	0.080 Kg
		6. Methanol	0.712 Kg
		7. Caustic Potash Flakes	1.514 kg
		8. Resist Salt (Nitrobenzene-m Sulphonic Acid)	0.201 Kg
		9. Sodium bisulphate	
		10. N,N'Dimethylaniline	1.170 Kg
		11. Dimethyl sulphate	0.116 Kg
		12. TRO	0.293 Kg
		13. Soda Acid	0.008 Kg
		14. Boric Acid	1.784 Kg
		15. Sodium Hexameta	0.081 Kg
		Posphate	0.016 Kg
		16. Manganese dioxide	
			0.215 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

194	Case No.:10/26/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00775/AM09/	RLA File :04/24/040/00033/AM09/	Lic.No/Date:0410098578 15.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

195	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

196	Case No.:12/26/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00777/AM09/	RLA File :03/95/040/00459/AM09/	Lic.No/Date:0310486518 16.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003/Ch.III dated 19.3.2007 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
Phenol 5 moles Ethoxylate	1 Kg	1. Phenol 2. Ethylene Oxide	0.299 Kg 0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:13/26/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
	HQ File :01/83/050/00778/AM09/	RLA File :03/95/040/00464/AM09/	Lic.No/Date:0310486522 16.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2005/Ch.III dated 27.11.2007 and decided to approve this case on			

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repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sorbitan Mono Oleate	1 Kg	1. Oleic Acid	0.658 Kg
		2. Sorbitol (70%)	0.425 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:14/26/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Approved
HQ File :01/83/050/00779/AM09/	RLA File :03/95/040/00085/AM09/	Lic.No/Date:0310486619 16.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No.12467) (Acrolite Fast Carmine PBR)	1 Kg	1. Naphthol ASOL	0.464 Kg
		2. 2,5 Dichloro Anilido 5-Carboxy Methyl Anthranilate	0.535 Kg
		3. Sodium Nitrite	0.116 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
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199	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:22.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 22/10/2008.				

200	Case No.:16/26/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00781/AM09/	RLA File :09/24/040/00244/AM09/	Lic.No/Date:0910035275 16.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 22/10/2008.			

201	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:26/83-ALC1/2008 24.09.2008	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 22/10/2008.			

Date:03.10.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer

